

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2895
ANSWERED ON:08.12.2009
FAULTY NUMBER PLATE
Ram Shri Purnmasi

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government has received complaints regarding faulty number plates being supplied by the car manufacturers resulting in such car being challaned by the police;
- (b) if so, the number of such challans issued during the last one year;
- (c) whether the Government proposes to issue any directive to the car manufacturers in the country; and
- (d) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN)

(a) to (d): As per information made available by the Union Ministry of Road Transport and Highways, under the Motor Vehicles Act, 1988 and Central Motor Vehicles Rules 1989, the vehicle manufacturers are not required to supply number plate to the vehicle owners and no complaint in this regard has been received. It is the responsibility of the vehicle owner to ensure that the number plate of his vehicle is maintained in proper manner. Further, enforcement of the statutory provisions regarding number plates is the responsibility of the respective State Government. As such, the Union Ministry of Road Transport and Highways does not propose to issue any direction to the car manufacturers in this regard. Neither the National Crime Records Bureau (NCRB) nor the Ministry of Road Transport and Highways maintain such information regarding the challans on account of faulty number plates.